Central Administrative Tribunal, Principal Bench

Original Application No.325 of 1999

New Delhi, this the 13th day of January, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice Chairman(J) Hon'ble Mr.R.K.Ahooja, Member (Admnv)

Central Health Service Regulary Appointed Doctor's Forum Through its President

- D. Bora, S/oLate Shri B. Bora, R/o G.106, Dilshad Colony, Delhi-110095 Dr.
- Bhupendra Nath, S/o Sh. G.L.Malhotra, R/o Sidhartha Enclave, New Delhi-110014
- R/o Senapati, S/o Shri A. R.C.Senapati, C-87, Hari Nagar, New Delhi-110064
- Bihari Bisoi, S/o Late Shri Kulamani Sector-IV, R.K.PUram, Binod Dr. - Applicants 381, Bisoi R/o Delhi-110022 (By Advocate -Mrs.Meera Chhibber)

<u>Versus</u>

- Union of India through Secretary (H), Ministry of Health & Family Welfare, Delhi-110011.
- 2. Dr. B. Baishya, D.M.S. Delhi.
- 3. Dr. (Kum) Subra Som, CGHS, Patna 4. Dr. A.K.Sikadar, Arunachal Pradesh.
- 5. Dr. P. Biswal, CGHS, Delhi.
- 6. Dr (Smt) K. Biswal, CGHS, Delhi.
- 7. Dr. S.N.Misra, CGHS, Delhi.
- 8. Dr. (Mrs) B.P.Acharya, CGHS, Delhi.
- 9. Dr (Smt) Padma CGHS, DElhi.
- 10. Dr. Urmil Ahuja, GNCT, Delhi.
- 11. Dr. (Smt) Madhu Popli, Deptt. of Post.
- 12. Dr.(Smt.)Lakshmi Kanthamma, CGHS, Hydereabad.
- 13. Dr. D.Saikia, CGHS, Delhi. 14. Dr. A.N.Sinha, Dte. G.H.S.
- 15. Dr. V.Shankar, CGHS, Mumbai. 16. Dr. N.C.Majhi, CGHS, Delhi.
- 17. Dr. C.R.Mohanty, Assam Rifles.
- 18. Dr. K.K.Sahoo, Assam Rifles.
- 19. Dr. S.K.Dayanullah, Deptt. of Post.
- 20. Dr. Jagdish Ghosh, CGHS, Delhi.

- 21. Dr.J.K.Nayak, CGHS, Delhi. 22. Dr. S.P.Puri, CGHS, Delhi. 23. Dr. R.K.Goel, CGHS, Delhi.
- 24. Dr.(Smt) Manju Shukla, GNCT, Delhi.
- 25. Dr. S.K.Datta, GNCT, Delhi.
- 26. Dr.(Smt) Pratibha Agarwal, GNCT, Delhi.
- 27. Dr.(Smt) K.K.Mehta, GNCT, Delhi. 28. Dr. Gyan Arora, CGHS, Delhi.
- 29. Dr.(Smt)Vijay Sobti, CGHS, Delhi
- 30. Dr.(Smt) Eina Kapoor, GNCT, D 31. Dr.R.K.Mishra, P.H.O. Kandla. Delhi
- 32. Dr. (Smt) R. Taneja, GNCT, Delhi. 33. Dr. L.M.D.Reddy, CGHS, Hyderabad.
- 34. Dr. K.Goswami, CGHS, Delhi.
- 35. Dr.B.M.Hazarika, CGHS, Delhi.
- 36. Dr.(Smt) P.S.Bhawe, CGHS, Nagpur.
- 37. Dr.B.Nath, GNCT, Delhi.

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38. Dr.(Smt) Sucheta Malhotra, GNCT, Delhi. 39. Dr.(Smt) Shrimati Gopalan, CGHS, Mumbai.

40. Dr. A.R.Chaudhury, CGHS, Delhi

41. Dr.(Smt)Pramila Tripathi,LWO Bhubaneswar.

42. Dr.Dipankar Das, NICD, Delhi.

43. Dr.A.K.Chaudhury, Arunachal Pradesh.

44. Dr.R.C.Dixit, B.N.P., Dewas.

45. Dr.(Smt) Shoba A.Chand, CGHS, Hyderabad.

46. Dr.N.K.Misra, CGHS, Deĺhi.

47. Dr.S.K.Chaturvedi, CGHS, Delhi. to be served Respondents 2 to 47 through official respondent.

Respondents

V.S.R.Krishna Advocate Shri bу (Respondent No.1 Respondents 2 to 47 by Sr. Advocate Shri K.V. Vaidyanathan with Advocates S/Shri K.V.Viswanathan & Deepak Kumar)

ORDER

By R.K.Ahooja, Member(Admnv) -

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This OA has been filed by the Central Health Service Regularly Appointed Doctors' Forum (hereinafter referred to as to 'the regular doctors') impugning the order passed by respondents dated 8.12.1998 granting non-functional selection grade (hereinafter referred to as 'the selection grade') to the Central Health Service doctors who though initially appointed on adhoc basis regularised on the basis of the directions of the Supreme Court in the case of Dr.P.P.C.Rawani and others Union of India and others, (1992) 1 SCJ 221 Vs. (1992) 1 SC 331 (hereinafter referred to as 'the regularised doctors').

main contention of the applicants is that 2. respondent no.1 by the impugned order dated 8.12.1998 violated the directions given by the Apex Court in Rawani's case (supra). The case of the applicants Dr. selected is that they are doctors who had been appointed through the UPSC in accordance with As per the Supreme Court's orders relevant rules. case adhoc appointed doctors who had been Rawani's

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regularised by virtue of the order of the Supreme Court were to be given promotion only against supernumerary posts at par with regularly recruited doctors; instead they have gone far ahead of the applicants and while the regularised doctors have been given selection grade, the applicants though appointed earlier and hence senior have not been granted the same benefits.

order to appreciate the issues and In 3. contentions raised in the OA, some background and private of the case is essential. The history respondents were originally appointed as adhoc Group 'B' doctors under the Central Health Service Rules, 1963 Their appointment became between 1968 and 1977. adequate number of nominees were not necessary as available for appointment through the UPSC. After first year they continued in service in consultation with the UPSC. In the year 1982, the Central Health Service Rules, 1982 came into force and under those rules the posts in the cadre were classified as Medical Officer, Senior Medical Officer and Chief Medical Officer. All these posts were placed in Group 'A' and Group 'B' was totally abolished. These adhoc doctors made repeated representations to gain regularisation but failing to obtain relief from the cadre controlling authority, they moved the Delhi High Court in WP This WP was, however, dismissed. The No.1144/83. matter was then taken to the Supreme Court which by order dated 14.7.1986 gave liberty to the Govt. India to request the UPSC to conduct special examination under Rule 8(2) of the 1982 Rules for selection/ regularisation of the appellants only from their

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Some of the adhoc appointment. of original dates doctors who were appointed by the UPSC on a regular basis as fresh entrants moved the Supreme Court in Writ direction that No.1228/86 seeking Petition services rendered earlier on an adhoc basis should also be counted towards their seniority. The Supreme Court on 9.4.1987 disposed of Civil Appeal No.3519/84 titled Union of India and Writ Rawani Vs. as Dr.P.P.C. for orders holding that No.1228/86 Petition regularisation of appointments be issued and that it will take effect from the respective dates of applicants original appointment. A review petition against this order was dismissed. As the orders of the Supreme Court were not immediately complied with a Contempt Petition No.8076/88 was filed. The same was disposed of on 29.10.1991. In this order notice was taken of the pleas made by the regular doctors who had who had submitted an not been heard earlier and intervention application. The Supreme Court observed as follows:

"3. After hearing all the counsel, we were inclined to think that while the appellants should get their rights which were declared by this Court in its earlier orders, there should be at the same time be no prejudice to the doctors appointed through regular recruitment by the Union Public Service Commission....."

Keeping above in view the Supreme Court gave the following directions :-

(1) Each of the appellants will be treated as regularised in Group A of the Central Health Service from January 1, 1973 or the date of his first initial appointment in the service (though as ad hoc Group B doctor), whichever is later.

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- (2) In order to ensure that there is no disturbance of the seniority and promotional prospects of the regularly recruited doctors there will be a separate seniority list in respect of the appellants and their promotions (about which directions are given below) shall be regulated by such separate seniority list and such promotions will only be in supernumerary posts to be created as mentioned below.
- (3) (a) Each of the appellants will be eligible for promotion to the post of Senior Medical Officer or Chief Medical Officer or further promotional posts therefrom taking into account his seniority in the separate seniority list which is to be drawn up as indicated above.
 - The promotion of any of the appellants to (b) post of Senior Medical Officer, or Chief Medical Officer and further promotional therefrom will be on par with the promotion of regularly recruited doctor who immediately junior to the concerned appellant on the basis of their respective dates of appointment. In other words, if a regularly recruited doctor, on the basis of the seniority list maintained by the department, gets a promotion as Senior Medical Officer or Chief Medical Officer or further promotion thereafter, then the appellant who was appointed immediately earlier to him will also be promoted as a Senior Medical Officer or Chief Medical Officer or further promotion therefrom (as the case may be) with effect from the same date.
- (4) In order that there may be no conflict or any possibilities of reversion, the post to which an appellant will be promoted (whether as Senior Medical Officer or Chief Medical Officer or on further promotion therefrom) should only be to a supernumerary post. Such number of supernumerary posts should be created by the government as may be necessary to give effect to the above directions. No promotion will be given to any of the appellants in the existing vacancies which will go only to the regularly appointed doctors.
- (5) The appellants hereby agree to give up all monetary claims on account of revision of scales, regularisation or promotion to which they would be entitled till October 31, 1991.
- (6) Apart from the appellants there are certain doctors who fall in the same category but who had not filed writ petitions before the High Court. They have filed directly writ petitions before this Court bearing Nos. 2620-2659 of 1985 and intervention applications. The intervention applications

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are allowed and rule nisi is issued in the writ petitions of which the other parties take notice. These interveners and writ petitioner have to be granted the same relief as the appellants. It is made clear that all these applicants and petitioners will be entitled to applicants and petitioners will be entitled to the same relief as the appellants for all purposes of seniority and promotion. All monetary claims on account of revision of scales, regularisation or promotion till October 31, 1991 are given up by these applicants and petitioners as well.

- though the Supreme Court in its directions had made it abundently clear that regularised doctors would gain promotion only against supernumerary posts and would not be promoted against regular vacancies, the department did not create any supernumerary posts and the regularised doctors are being placed against normal existing vacancies thus depriving the regular doctors of their promotion prospects. As a result the regularised doctors are stealing a march over the regular doctors contrary to the letter and spirit of the order of the Supreme Court.
 - private respondents deny the aforesaid allegations.

 According to them, the regularised doctors are not impinging on the regular cadre posts to which the applicants are entitled. It is the case of both the official and private respondents that the impugned order has been issued in accordance with the Supreme Court's directions that the regularised doctors will be granted promotion with reference to the promotion granted to the regularly recruited doctor who is immediately junior to

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the regularised doctors on the basis of respective date of appointment as provided in direction 3(b) extracted above.

6. We have heard the counsel. As we see it, the genesis of the present controversy can be seen from the basis on which the DPC has proceeded in recommending the grant of selection grade as in the impugned order to the regularised doctors. In reply to para 4.11 the official respondents have stated as follows:

"The DPC held on 22.1.98 found that on the regular cadre Dr. (Kum) M.S. Jayalakshami, S.No. 181/97 (the regular doctor seniority List of 1997 whose date of appointment is A.K.Chakrabortty, 5.9.75 and Dr. 219/97 (the regular cadre doctor Seniority List of 1997) whose date of appointment is 3.1.76 have been promoted as CMO (NFSG) 1.1.95 respectively. 1.1.92 & w.e.f. Accordingly, the Committee adopted the criteria (in pursuance of the judgement of Supreme Court) of promotion of CMOs regularised cadre whose date of appointment is on cr before 5.9.75 and 3.1.76 for purpose of promotion/ placement CMO 1.1.92 & 1.1.95. (NFSG) w.e.f.

While particulars of Dr.(Ku) M.S.Jayalakshmi 7. are not available on file it appears from a list enclosed by the applicants in the rejoinder in regard to UPSC recommended doctors that Dr. A.K. Chakrabortty recommended for appointment by the UPSC was 12.12.1974 along with a large number of other doctors but his actual date of appointment in CHS was 3.1.1976. same was the case in respect of Dr. (Ku.) M.S. Jayalakshmi who though recommended for appointment on 12.12.1974 actually joined on 5.9.1975. The seniority of Dr.(Ku.) M.S.Jayalakshmi and Dr. A.K.Chakrabortty in the list of regular UPSC selected doctors, however, remained as per their order of merit. Thus, even though

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they joined the service at a later date, they retained their interse seniority vis-a-vis other regular doctors as per the recommendation of the UPSC. As per the CHS Rules 15% of the senior duty posts in the Central Health Service will be in the selection grade. As the grant of selection grade is personal and is non-functional, it is not dependant on any earmarked posts in selection grade unlike in the grade of Senior Medical Officers and Chief Medical Officers. Thus, when Dr.(Ku) M.S. Jayalakshmi was considered and found fit for grant of selection grade on the basis of her seniority no.181 amongst regular doctors, the respondents following the aforesaid directions of the Supreme Court in Dr. P.P.C. Rawani's case (supra.) considered all the regularised doctors whose date of appointment was prior to 5.9.1975 for grant of selection grade. They were also granted selection grade from 1.9.1992 i.e. the date from which (Ku.) M.S. Jayalakshmi, the junior most regular doctor was granted selection grade. Similarly, when Dr. A.K.Chakrabortty serial no.219 was granted selection grade amongst the regular doctors all regularised doctors with an appointment date earlier to 3.1.76 got selection grade from the same date Dr.Chakrabortty The anomaly has thus arisen got namely 1.1.1995. number of regular doctors, who because recommended for appointment by the UPSC on 12.12.1974 along with Dr. Chakrabortty could not get selection grade because they were junior to Dr. Chakrabortty. On the other hand their date of appointment was in most cases prior to 3.1.1976. Thus it came about that

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regular doctors did not get the selection grade even though their dates of appointment were earlier to the regularised doctors.

8. It was strenuously contended by Mrs. Meera Chhibber that the interpretation adopted by the respondents was contrary to the letter and spirit of the directions given by the Supreme Court in Dr. P.P.C. Rawani's case (supra). She pointed out that in the case of Dr. M.A. Haque and others Vs. Union of India and others, (1993) 2 SCC 213 the question of inter se seniority between the regular and regularised doctors had come up before the Supreme Court and the Court had determined the same in the following terms:

the result, we direct that the "10. In the direct recruits both seniority of outsiders and insiders should be determined according to the dates of their regular appointment the UPSC and the through applicants should be placed in petitionerseniority list after those direct recruits who are recruited till this date. Among themselves, their seniority will be governed by the dates of their initial appointment."

She pointed out that the Court had clearly observed that the seniority given to the petitioner-applicants therein, namely, regularised doctors will have to be below the outsider doctors directly recruited through the UPSC. On that basis, the learned counsel argued that the regularised doctors who were appointed in 1976 could not be considered senior to the regular UPSC selected doctors of 1974 batch and, therefore, if the juniors have been given selection grade from 1.1.1992

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then the applicants who are senior are also entitled to not only grant of the same but also from the same date i.e. from 1.1.1992.

- At this stage we may also notice the reply filed by the department in regard to availability of selection grade to the regular doctors. According respondent no.1 the total number of selection grade posts available are 330. Shri V.S.R.Krishna, learned counsel for official respondents submitted that before the present OA was filed orders in regard to 224 posts had been issued. Since then 66 more posts have been Action in regard to filling up the remaining filled. is also in hand. In other words, all the vacancies selection grade posts which are calculated at 15% of the cadre strength are available to the regular doctors and of these posts have been diverted to none regularised doctors.
- 10. It was, however, contended by Mrs.Chhibber that the applicants having been recommended enbloc by the UPSC on the same date i.e. 12.12.1974 rank enbloc senior to the regularised doctors whose initial date of appointment is later to 12.12.1974 and only after all the batch is granted selection grade that the cases of the regularised doctors could have been taken up. It was, however, pointed out on behalf of the private respondents that the batch seniority was also sought by the applicants in their affidavit before the Supreme Court but was not granted in the final direction and the material date had to be the date of appointment of the junior most regular doctor granted selection grade.

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We have given careful thought to the aforesaid 11. facts as well as the submissions and suggestion made by the contending parties. According to Rule 8 of the Central Health Services Rules, 1982 as amended upto 1.11.1992 in the Medical Officers' grade, 15% of the senior duty post starting from the grade of Senior Medical Officers (Rs.3000-4500) shall be converted to the post of Chief Medical Officer (non-functional selection grade) (Rs.4500-5700). It has been asserted by the respondents and not controverted by the applicants that 15% of such posts come to 330 only. We also find that none of the regularised doctors in the impugned order have been adjusted against any of these 330 posts. In other words, the selection grade posts for the regularised doctors lie outside the 15% quota calculated on the senior duty posts of the CHS cadre. Clearly, therefore, no prejudice has been caused to applicants if we are only to view it in relation to the number of posts available to regular doctors. According to the applicants, however, the prejudice lies in the fact that the regularised doctors who not only did not make the grade through the UPSC but even were appointed on adhoc basis after the UPSC selected recruits have managed to get a higher pay scale even earlier. According to them as the regularised doctors are junior to them in terms of Dr. M.A.Haque's case (supra) the applicants are also entitled to the same benefits and from the same date. We are unable to agree with this reasoning. The Supreme Court in Dr. P.P.C. Rawani's case (supra) had clearly intended that regular and regularised doctors will continue to be in distinct and

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separate categories. The Supreme Court had noted that "[T]he essence of the proposal made by them is that they be treated to be a separate category with their own seniority list and entitled to promotion in accordance with that seniority list, the problem of conflict with the direct regular recruits being avoided by creation of appropriate number of supernumerary posts". Unforeseen and unintended benefit has accrued to the regularised doctors because of date of appointment being relative criteria i.e when regular doctors get promoted even though their seniority is higher than their date of In other words while seniority the appointment. criteria in respect of regular doctors inter the se criteria between the regular and regularised doctors is the date of appointment. The regularised doctors are, therefore, only the beneficiaries of this anomaly in the inter se seniority of the regular doctors.

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- 12. We quite see the heart burning and the discontentment amongst the regular doctors on account of the above anomalous position. The relief sought for by the applicant, however, are as follows:
 - "(a) Quash the order dt. 8.12.98.
 - (b) To declare that at no point of time the posts of NFSG can exceed the posts of CMO even for regularized doctors as per CHS rules.
 - (c) To declare that, entire batch of regularly appointed doctors has to be treated as one category for considering the promotion of regularized doctors as immediate junior.
 - (d) To direct the respondents to remove the anomalies on the basis of above declarations.

The above relief sought for, however, cannot be granted.

The impugned order dated 8.12.1998 does not affect the

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applicants inasmuch as it does not take away any of the selection grade posts available to them under Rule 8 of the CHS Rules. The posts of selection grade available to the regularised doctors is independent of Rule 8 terms of direction no.(3) (b) of Supreme Court orders in Dr.P.P.C.Rawani's case (supra). There is no direction Dr.P.P.C.Rawani's case that all regular doctors each batch have to be treated as one category the promotion of regularised doctors. considering We also not give any direction to the respondents the anomaly pointed out by promoting as it will entail amendment of Rule 8 of CHS applicants involving creation of additional posts and would large scale financial implications. entail None of the sought for by the applicants can, therefore, relief granted by the Tribunal.

13. In the result, finding no scope for interference, the OA is dismissed. No order as to costs.

(R.K.Ahooja) Member (Admnv)

(V.Rajagopala Reddy)
Vice Chairman (J)

W. John

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